

early steps for reintroduction of Vayudoot services in Orissa, suitably including Jhansuguda in its programme.

- (ii) *Need to provide employment to unemployed youth from Himachal Pradesh in Central Departments and Undertakings etc. on priority basis.*

[Translation]

SHRI KRISHAN DUTT SULTANPURI (Shimla) : There are many unemployed youths from Himachal Pradesh who are registered with the Employment Exchanges for a long period but they have not been provided employment in any of the Central Government Department or Undertaking. The State Government is not in a position to provide them employment. Many of the youths are matriculates, graduates and post-graduates. They belong to backward areas where post and telegraph facilities are not available. In the absence of these facilities it is very difficult to call them for interview. I request the Government to direct the State Government to fill up the vacant posts reserved for Scheduled Castes and Scheduled Tribes in each department. In addition to that unemployed youths of other categories be provided employment in public undertakings, institutions and corporations on priority basis. I would also like to point out that the youths of Himachal Pradesh have not got adequate employment in banks, railways, Indian Airlines and police. Therefore, I request the Government to take necessary steps in the matter without any further delay.

- (iii) *Need to include construction of road over-bridges at Hospet-Kampli Road, Karwar-Bellary Road and Bellary-Hospet Road in South Central Railway Work Programme.*

[English]

SHRIMATI BASAVA RAJESWARI (Bellary) : The Central Government have intimated the Government of Karnataka about the important features of the resolution regarding governing the Central Road

Fund that a sum of Rs. 1,557.22 lakh is likely to accrue to Karnataka State Government annually. Accordingly, the State Government of Karnataka had forwarded a list of 78 works of 1989-90 and 55 works for 1990-91, which included improvement of important State Highways Major District Roads and Construction of Bridges on these roads in accordance with the guidelines of the Central Government. A list for construction of road over-bridges and road under-bridges for inclusion in the railway works programme for 1992-93 was enclosed also along with letters to the Union Government for implementation of the programme. Important among them are construction of Road over-bridge (ROB) at Km. 1.90 of Hospet-Kampli Road, construction of ROB at Km. 139.30 on Karwar-Bellary Road and construction of ROB at Km. 1.40 of Bellary-Hospet Road.

I urge the Minister of Railways to make provision in the South Central Railway Works Programmes to include the above mentioned construction of roads which will be useful to the people of Karnataka especially the people of Bellary and Hubli.

- (iv) *Need to provide immediate financial assistance to Government of Himachal Pradesh to Control Cholera and Gastro-enteritis*

[Translation]

PROF. PREM DHUMAL (Hamirpur) : Mr. Speaker, Sir, I would like to raise a matter under rule 377. Diseases like Cholera and Gastro-enteritis have spread in all the districts of Himachal Pradesh. A number of people have died. Thousands of people have been suffering from these diseases. Medicines are too costly. Medicines worth Rs. 60 are needed per patient per day and in some of the families the number of patients is about ten. State Government is providing free treatment within its limited resources. I have met the Prime Minister and the Hon'ble Health Minister again and again to impress upon them the need to provide financial assistance of rupees five crores to the State Government so that arrangement of medicines could be made and medicines for

treating the water could be provided. But inspite of assurances no assistance from Central Government has been provided. So, I request the Government to provide immediate assistance to Government of Himachal Pradesh to control these diseases so that people could get relief.

(v) *Need to instal electronic telephone exchange in Jalpaiguri, West Bengal.*

[English]

SHRI JITENDRA NATH DAS (Jalpaiguri) : Sir, Jalpaiguri town is one of the oldest cultural and beautiful divisional towns of West Bengal. In this age at science and technology, manually operated telephone exchange is till to day working in Jalpaiguri town. It is practically non-functional and has failed to meet the demand of the people. Thanks to the Government that it is very much considerate to introduce electronic exchange. For this replacement, 78 KM underground cable work alongwith other necessary infrastructure, is about to be completed in Jalpaiguri town.

I urge upon the Government to take immediate action so that electronic exchange with modern equipments ILT-2048 may be started within this year itself.

(vi) *Need to confer citizenship rights on refugees from East Pakistan settled in Pilibhit district of U.P.*

[Translation]

DR. P. R. GANGWAR (Pilibhit) : Mr. Speaker, Sir, I would like to raise a matter under Rule 377. In 1955 refugees from East Pakistan came to my Parliamentary Constituency Pilibhit. They have not been granted Indian citizenship. Names of some of them were included in the voters lists of 1964-65 but later on their names were deleted from the voters lists with the result that they are deprived of Government assistance like grants, scholarships granted to Scheduled Castes and Scheduled Tribes in the absence of caste certificates. I request the Government to grant Indian citizenship to all these refugees.

(vii) *Need to provide financial assistance from Prime Minister's Relief Fund to the next of kin of those who lost their lives in recent boat accident in Amalapuram, Andhra Pradesh.*

[English]

SHRI G. M. C. BALA YOGI (Amalapuram) : In Gogulanka village of Palavarin Mandal of my constituency, that is, Amalapuram of East Godavari District of Andhra Pradesh on July 13, 1991 there was a tragic boat accident in which 13 people lost their lives. While they were going to their work, the incident took place. They were all poor people, scheduled castes, agriculturists, men, women and children. I request the Honourable Prime Minister to provide some kind of financial assistance to the poor people from the Prime Minister's Relief Fund.

12.59 hrs.

DISCUSSION UNDER RULE 193

ESCAPE FROM THE CUSTODY AND SUBSEQUENT DEATH OF SHRI SHANMUGAM, AN ACCUSED IN THE RAJIV GANDHI ASSASSINATION CASE (Contd.)

[English]

MR. SPEAKER : The Hon. Minister Shri Chavan will now reply to the discussion.

THE MINISTER OF HOME AFFAIRS (Shri S. B. Chavan) : Mr. Speaker, Sir, I rise to clarify some of the points which the Hon. Members raised on the discussion about the suicide committed by Shri Shanmugam, who is supposed to be one of the persons who gave very important information about unearthing of large number of explosives and other material.

SHRI BUTA SINGH (Jalore) : Mr. Speaker, Sir, the Hon. Minister has already used the word 'suicide'. Has the Government come to a conclusion that it was definitely a suicide ? Still the inquiry is going on.